

CS No.....

S. Arjan Singh Vs. Harjinder Singh

Through Cisco Webex Video Conferencing

05.10.2020

Fresh suit for Permanent and Mandatory injunction alongwith application U/o XXXIX Rule 1 & 2 CPC received physically by way of assignment. Same has been put up before the undersigned through whatsapp. It be checked and registered.

Present : Sh. Anuj Handa, Ld. Counsel for the Plaintiff.

Heard. I have perused the Plaint and Documents.

Issue summons for settlement of issues and notice of the application under order U/o XXXIX Rule 1 & 2 CPC to the Defendant through electronic mode subject to providing email/ whatsapp number of the Defendant by the Plaintiff.

Ld. Counsel for the Plaintiff is directed to file an affidavit regarding the correctness of email ID and whatsapp number of the Defendant.

Put up for report of service/ filing of WS on 17.10.2020.

Ld. Counsel for the Plaintiff is directed to send complete set of plaint and documents as well as affidavit in the pdf form on the dedicated court email ID.

(Manish Sharma)

ADJ-01/West

THC/05.10.2020

RCA No. 61127/16

**Sheel Chandra Vs. Sharad Chandra
Through Cisco Webex Video Conferencing**

05.10.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Santosh Kumar Gupta, Ld. Counsel for the appellant Sheel Chandra.

None for respondent.

At request, put up for final arguments on 10.11.2020.



(Manish Sharma)

ADJ-01/West

THC/05.10.2020

RCA No. 60741/16

**M/s Frank Brother Co. (Publishers) Pvt. Ltd. Vs. Sheel Chandra
Through Cisco Webex Video Conferencing**

05.10.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for Appellant.

Sh. Santosh Kumar Gupta, Ld. Counsel for the Respondent
Sheel Chandra.

At request, put up for final arguments on 10.11.2020.



(Manish Sharma)

ADJ-01/West

THC/05.10.2020

RCA No. 61216/16

Mohinder Kaur &Ors. Vs. Sukhdevi Jain &Ors
Through Cisco Webex Video Conferencing

05.10.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Shiv Kumar Sharma, Ld. Counsel for Appellant.

Sh. Tara Chand Sharma, Ld. Counsel for Respondent.

Ld. Counsel for the appellant submits that talks of settlement are going on between the parties.

Put up for settlement, and in case there is no settlement then be put up for arguments on the appeal on 19.01.2021.



(Manish Sharma)

ADJ-01/West

THC/05.10.2020

CS No. 622/19

Padmawati Vs. Ashok Soni

Through Cisco Webex Video Conferencing

05.10.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

Put up for arguments on the pending injunction application on 12.01.2021.



(Manish Sharma)

ADJ-01/West

THC/05.10.2020

CC No. 04/20

Storeji Pvt. Ltd. Vs. Abhishek Khanna

Through Cisco Webex Video Conferencing

05.10.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Jitin Sahni, Ld. Counsel for counter claimant/ Plaintiff.

None for non-counter claimant/ Defendant.

Sh. Arvind Kumar Singh, Ld. Counsel for non-counter claimant has sent list of documents alongwith documents on behalf of Abhishek Khanna on the dedicated email ID of the Court in the pdf form on 01.10.2020. He is directed to file hard copy of the same on or before the next date of hearing.

Put up for purpose fixed on 20.10.2020.



(Manish Sharma)

ADJ-01/West

THC/05.10.2020

CS No. 11817/16

P. Suresh Rao Vs. P. Rajesh Rao

Through Cisco Webex Video Conferencing

05.10.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

Put up for filing of reply and arguments on the application of the Plaintiff U/o VI Rule 17 CPC on 23.01.2021.



(Manish Sharma)

ADJ-01/West

THC/05.10.2020

CS No. 7768/16

PNB Vs. J.M. Sharma

Through Cisco Webex Video Conferencing

05.10.2020

Present : Ms. ShaliniUpadhayay, Ld. Counsel for the Plaintiff.

Sh. Vipul Sharma, Ld. Proxy counsel for the Defendant.

Both the parties seek an adjournment for settlement.

Both the parties are directed to explore the possibility of settlement.

Put up for further proceedings on 04.01.2021.



(Manish Sharma)

ADJ-01/West

THC/05.10.2020

CS No. 7766/16

PNB Vs. Sushma Sharma

Through Cisco Webex Video Conferencing

05.10.2020

Present : Ms. Shalini Upadhyay, Ld. Counsel for the Plaintiff.

Sh. Vipul Sharma, Ld. Proxy counsel for the Defendant.

Both the parties seek an adjournment for settlement.

Both the parties are directed to explore the possibility of settlement.

Put up for further proceedings on 04.01.2021.



(Manish Sharma)

ADJ-01/West

THC/05.10.2020

CS No. 11041/16

Ravi Anand Vs. Kanta Udaniya

Through Cisco Webex Video Conferencing

05.10.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld, ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the Plaintiff.

Sh. Sanjeev Manchanda, Ld. Counsel for the Defendant.

Ld. Counsel for the Defendant submits that the connected matter is pending before the court of Sh. Narender Kumar, Ld. ADJ/West, THC, Delhi.

Both the parties are at liberty to take steps for clubbing of both the cases.

Put up for further proceedings on 22.01.2021.

(Manish Sharma)

ADJ-01/West

THC/05.10.2020

CS No. 11577/16

Satish Bhatia Vs. Tilak Raj Bhatia

Through Cisco Webex Video Conferencing

05.10.2020


Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the Plaintiff.

Sh. Raghav Bansal, Ld. Counsel for Defendant no. 2.

Sh. Gobind Malhotra, Ld. Counsel for Defendants no. 13(a) & 13(b),

Put up for arguments on application U/o XII Rule 6 and on application U/o XVIII Rule 17 CPC as well as argument on review application on 10.12.2020.


(Manish Sharma)

ADJ-01/West

THC/05.10.2020

CS No. 9631/16

**M/s ATM Exports Pvt. Ltd. Vs. Adigear International
Through Cisco Webex Video Conferencing**

05.10.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Manish Sharma, proxy counsel for the Plaintiff.

None for the Defendant.

Proxy counsel for the Plaintiff submits that main counsel will argue on the application filed by the Defendant. Accordingly, he has sought an adjournment. Same is granted.

Put up for arguments on the application U/s 151 CPC filed by the Defendant for waiver of deposit of half of the suit amount as per order dated 31/08/2017.

Put on 21.01.2021.



(Manish Sharma)

ADJ-01/West

THC/05.10.2020

CS No.286/19

Jai Kishan Vs. Bisri Devi

Through Cisco Webex Video Conferencing

05.10.2020

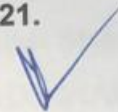
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Jagdish Singh Rajput, Ld. Counsel for the Plaintiff.

None for the Defendant.

Ld. Counsel for the Plaintiff submits that Plaintiff no. 2 Sh. Ram Kishan has passed away. He seeks sometime to file the death certificate of Plaintiff no. 2 and for moving an appropriate application in this regard.

Put up for further proceedings on 13.01.2021.



(Manish Sharma)

ADJ-01/West

THC/05.10.2020

CS No. 1087/17

Gurvinder Singh Vs. SapanPahwa

- Through Cisco Webex Video Conferencing

05.10.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the Plaintiff.

Sh. Manoj Tomar, Ld. Counsel for the Defendant.

It is a contested matter and is pending at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned.

Put up for PE on 18.02.2021.

(Manish Sharma)

ADJ-01/West

THC/05.10.2020

CS No. 7712/16

M/s Shiv Shakti Plywood Vs. M/s M.S. Timber
Through Cisco Webex Video Conferencing

05.10.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

None has joined today through VC. The court has waited till 12.30 PM. In the facts, matter adjourned to 25.01.2021 for DE.



(Manish Sharma)

ADJ-01/West

THC/05.10.2020

CS No. 8513/16

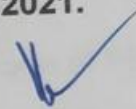
**Primordial Systems Pvt. Ltd. Vs. Lion Services Ltd.
Through Cisco Webex Video Conferencing**

05.10.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

Put up with the connected matter on 22.02.2021.



(Manish Sharma)

ADJ-01/West

THC/05.10.2020

CS No.8298/16

**M/s Lion Services Ltd. Vs. Primordial Systems Pvt. Ltd.
Through Cisco Webex Video Conferencing**

05.10.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

None has joined today through VC. The court has waited till 12.30 PM. In the facts, matter adjourned to 22.02.2021 for purpose already fixed i.e. for appearance of PW1 and her remaining cross examination.



(Manish Sharma)

ADJ-01/West

THC/05.10.2020

CS No.7846/16

Desh Pal Vs. Madhu Sharma

Through Cisco Webex Video Conferencing

05.10.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the Plaintiff.

Sh. Adish Jain, Ld. LAC for the Defendant.

It is a contested matter and is pending at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned.

Put up for PE on 16.02.2021.



(Manish Sharma)

ADJ-01/West

THC/05.10.2020

CS No. 13374/16

Promila Lamba Vs. HDFC Bank

Through Cisco Webex Video Conferencing

05.10.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld, ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Ravi Kumar, proxy counsel for the Plaintiff.

Sh. Ravinder Kumar Aggarwal, Ld. Counsel for the Defendant no. 1.

Sh. Gautam Kumar, Ld. Counsel for the Defendant no. 2.

Put up for admission denial of documents and for framing of issues on 24.11.2020.

(Manish Sharma)

ADJ-01/West

THC/05.10.2020

CS No. 13353/16

Jagmohan Saluja Vs. State Bank of India

Through Cisco Webex Video Conferencing

05.10.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

None has joined today through VC. The court has waited till 12.30 PM. In the facts, matter adjourned to 11.02.2021 for purpose already fixed i.e. for appearance of PW1 and his remaining cross examination.



(Manish Sharma)

ADJ-01/West

THC/05.10.2020

CS No. 9185/16

Amit Bist Vs.Chanchal Sharma

Through Cisco Webex Video Conferencing

05.10.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the Plaintiff.

Ms. Malti, Ld. Counsel for the Defendant.

It is a contested matter and is pending at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned.

Put up for PE on 15.02.2021.



(Manish Sharma)

ADJ-01/West

THC/05.10.2020

CS No. 483/20

Virender Kumar Malik Vs. Vineet Kumar Malik
Through Cisco Webex Video Conferencing

05.10.2020

Present : None for the Plaintiff.

Put up for consideration on 08.10.2020.



(Manish Sharma)

ADJ-01/West

THC/05.10.2020

CS No. 481/20

Kamini Katyal Vs. Lalit Babbar

Through Cisco Webex Video Conferencing

05.10.2020

Present : Ms. Monika Katyal, proxy counsel for the Plaintiff.

Issue summons to the Defendant through electronic mode through Nazarat Branch on furnishing his email ID/ whatsapp number by the Plaintiff.

Put up for report of service on 21.12.2020.

The Plaintiff is directed to file an affidavit regarding correctness of his address, email and whatsapp number of the Defendant for the said date.



(Manish Sharma)

ADJ-01/West

THC/05.10.2020

CS No.374/20

**Manmohan @ Manmohan Kharbanda Vs. M/s Mystique &Anr.
Through Cisco Webex Video Conferencing**

05.10.2020

Present : Ms. Reetesh Aggarwal, Ld. Proxy counsel for the Plaintiff.

None for the Defendant No. 1

Sh. Prasana Aggarwal, Ld. Counsel for the Defendant no. 2.

Defendant no. 3 unserved.

Ld. Counsel for Defendant no. 2 seeks time to file his written statement. Same is granted.

Ld. Counsel for the Plaintiff is directed to take steps to get the Defendant no. 3 served. Issue fresh summons to the Defendant No.3 through electronic mode on furnishing whatsapp number and email ID of the Defendant no. 3. Ld. Counsel for the Plaintiff is directed to file an affidavit regarding correctness of the email ID and whatsapp number of the Defendant no. 3.

Put up for report of service of Defendant no. 3 and for filing written statement on behalf of Defendant nos. 1 & 2 on 28.11.2020.

(Manish Sharma)

ADJ-01/West

THC/05.10.2020

CC No. 08/20

Storeji Pvt. Ltd. Vs. Abhishek Khanna

Through Cisco Webex Video Conferencing


05.10.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Jitin Sahni, Ld. Counsel for counter claimant/ Plaintiff.

None for non-counter claimant/ Defendant.

Put up with the connected matter on 20.10.2020.


(Manish Sharma)

ADJ-01/West

THC/05.10.2020

RCA No. 37/20
Pankaj Vs. Omwati

Through Cisco Webex Video Conferencing

05.10.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. R.K. Saini, Ld. Counsel for Appellant.

Sh. Manu Sisodia, Ld. Counsel for Respondent.

Ld. Counsel for respondent submits that he has not received the copy of the appeal.

Ld. Counsel for appellant submits that he will supply the complete set of the copy of the appeal along with the documents to the Ld. counsel for respondent during the course of the day.

Put up for arguments on 20.01.2021.



(Manish Sharma)

ADJ-01/West

THC/05.10.2020

CS No. 187/20

Yashpal Singh Vs. Krishna Chander Malik
Through Cisco Webex Video Conferencing

05.10.2020 -

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Devender Singh, Ld. Counsel for the Plaintiff.

On 07.03.2020, summons U/o XXXVII CPC were ordered to be issued to the Defendant. However, Ld. Counsel for the Plaintiff submits that he could not file PF/RC due to the pandemic situation.

Hence, issue fresh summons of the suit U/o XXXVII CPC to the Defendant on the prescribed performa U/o XXXVII CPC, through the Registered Post. As prayed, let summons be given Dasti to the Counsel for the Plaintiff who shall file an affidavit of service as well as proof of service on the court's record.

Put up for report of service on 07.01.2021.



(Manish Sharma)

ADJ-01/West

THC/05.10.2020

CS No. 514/19

Asha Ahuja Vs. Sanjay Kumar Dua

Through Cisco Webex Video Conferencing

05.10.2020

Present : Sh. S.K. Pandey, Ld. Counsel for the Plaintiff.

Ld. Counsel for the Plaintiff submits that the Defendant has been served by way of affixation.

Put up for recording statement of process server on

07.11.2020.

Issue notice to process server for the said date.



(Manish Sharma)

ADJ-01/West

THC/05.10.2020

CS No. 416/19

Gauri Malik Vs. Prince Chawla

Through Cisco Webex Video Conferencing

05.10.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Bhavneet Singh, Ld. Counsel for the Plaintiff.

None for Defendant no. 1.

Service report of Defendant no. 2 is awaited.

Defence of Defendant no. 1 has already been struck off vide order dated 22.01.2020.

Counsel for the Plaintiff submits that he has personally informed the Defendant no. 2 to appear before this court and he does not wish to file fresh PF/ RC for service to defendant No. 2 considering the present pandemic situation. Put up on 12.01.21 for appearance of defendant no. 2/ further proceedings.



(Manish Sharma)

ADJ-01/West

THC/05.10.2020

CC No. 32/18

**Sushma Sharma Vs. Punjab National Bank
Through Cisco Webex Video Conferencing**

05.10.2020

Present : Sh. Vipul Sharma, Ld. Proxy counsel for the counter claimant.
Ms. ShaliniUpadhayay, Ld. Counsel for the non counter claimant.

Put up with the connected case on 04.01.2021.



(Manish Sharma)

ADJ-01/West

THC/05.10.2020

CS No. 10402/16

Bishamber Nath Batra Vs. Gurdev Singh

Through Cisco Webex Video Conferencing

05.10.2020


Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Sudeep Singh, Ld. Counsel for the Plaintiff.

Sh. Ravi Gupta, Ld. Counsel for the Defendant.

It is submitted by the Plaintiff that he has filed an application for clubbing his three matters in one court, which is pending disposal. Accordingly an adjournment has been sought. Same is granted.

Put up for further proceedings on 12.01.2021.


(Manish Sharma)

ADJ-01/West

THC/05.10.2020

CS No. 9355/16

Canara Bank Vs. Akshay Khajuria & Ors.

Through Cisco Webex Video Conferencing

05.10.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Rishabh Yadav, Ld. Counsel for the Plaintiff.

Sh. Mukesh Kumar, Ld. Counsel for the Defendant nos. 1, 2 and 3.

Defendant no. 4 is ex-parte.

Put up for filing of replication to the WS filed by Defendant nos. 1-3 and for admission denial of documents as well as for framing of issues on 14.01.2021.



(Manish Sharma)

ADJ-01/West

THC/05.10.2020

CC No. 31/18

J.M. Sharma Vs. Punjab National Bank

Through Cisco Webex Video Conferencing

05.10.2020

Present : Sh. Vipul Sharma, Ld. Proxy counsel for the counter claimant.
Ms. Shalini Upadhayay, Ld. Counsel for the non counter claimant.

Put up with the connected case on 04.01.2021.



(Manish Sharma)

ADJ-01/West

THC/05.10.2020

CS No.12428/16

Bishamber Nath Batra Vs. Gurdev Singh

Through Cisco Webex Video Conferencing

05.10.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Sudeep Singh, Ld. Counsel for the Plaintiff.

Sh. Ravi Gupta, Ld. Counsel for the Defendant.

It is submitted by the Plaintiff that he has filed an application for clubbing his three matters in one court, which is pending disposal. Accordingly an adjournment has been sought. Same is granted.

Put up for further proceedings on 12.01.2021.



(Manish Sharma)

ADJ-01/West

THC/05.10.2020

CS No. 8563/14


M/s Instrumentation Laboratory India (P) Ltd. Vs. M/s Padma
Enterprises

Through Cisco Webex Video Conferencing

05.10.2020

Present : None for the parties.

Put up for further proceedings on 17.11.2020.


(Manish Sharma)

ADJ-01/West

THC/05.10.2020